

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 726/252/ND/2018

In the matter of:

Newtech Villa Developers Pvt. Ltd.

... Appellant

Vs.

ROC Delhi & Haryana

... Respondent

Under Section: Section 252.

Order delivered on 12.07.2018

CORAM

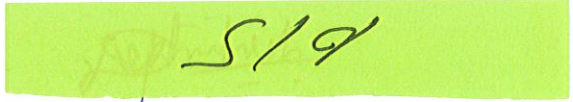
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : -
For the Respondent : -
For Income Tax Dept. : -

ORDER

Ld. CS for the appellant states that both the departments are served. ROC and Income Tax Department are directed to file reply within three weeks, with the copies in advance to the other side. Rejoinder, if any, within one week thereafter. For further consideration on 14.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**